Central Electricity Regulatory Commission New Delhi

Petition No. 94/TT/2024

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Date of Order: 21.04.2025

In the matter of:

Corrigendum to the order dated 25.10.2024 in Petition No. 94/TT/2024.

And

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for **Asset 1**- Reconductoring of 400 kV Kolhapur (PG) - Kolhapur (MSETCL) TL - Ckt 1 along with upgradation of 400 kV bays at Kolhapur (MSETCL) substation and **Asset 2**- Reconductoring of 400 kV Kolhapur (PG)- Kolhapur (MSETCL) TL - Ckt 2 along with upgradation of 400 kV bays at Kolhapur (MSETCL) substation under "Transmission system strengthening beyond Kolhapur for export of power from Solar & Wind energy zones in Southern Region - Re-conductoring of Kolhapur (PG) - Kolhapur 400 kV D/c line".

And

In the matter of:

Power Grid Corporation of India Limited,

"Saudamini", Plot No. 2, Sector 29, Gurgaon - 122 001 (Haryana)

... Petitioner

Vs.

Madhya Pradesh Power Management Company Limited,

Shakti Bhawan, Rampur, Jabalpur-482008 and 7 others.

...Respondents



CORRIGENDUM ORDER

In terms of Regulation 54, read with Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the order dated 25.10.2024 in Petition No. 94/TT/2024 has been amended as under:

Line 12 of the paragraph 12, after the (.) the sentence "*The Petitioner is, accordingly, directed to claim the capital cost incurred towards the Reconductoring of Kolhapur (PG) – Kolhapur 400 kV D/c line under additional capital expenditure (ACE) under Transmission System associated with System Strengthening-XVII in the Southern Region in Petition No. 208/TT/2020 while filing true-up of tariff for 2019-24 and determination of tariff for 2024-29 Period.*" shall be read as "Accordingly, the Petitioner is directed to claim the capital cost incurred towards the Reconductoring of the 400 kV Kolhapur- Mapusa Transmission line and the LILO of 400 kV Kolhapur- Mapusa Transmission line at Kolahapur (New) GIS Sub-station as Additional Capital Expenditure (ACE) under the Transmission System associated with System Strengthening-XVII in the Southern Region, while filing the petition(s) for true-up for the 2019-24 Tariff Period and determination for the 2024-29 Tariff Period in Petition Nos. 211/TT/2020 and 208/TT/2020, respectively."

2. Except for the above, all other terms of the order dated 25.10.2024 in Petition No.

94/TT/2024 shall remain unaltered.

sd/-(Harish Dudani) Member sd/-(Ramesh Babu V.) Member sd/-(Jishnu Barua) Chairperson

